

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 121 OF 2017 IN  
DFR NO. 268 OF 2017**

**Dated: 12<sup>th</sup> April, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Greenko Budhil Hydro Power Pvt. Ltd. ...Appellant(s)  
Vs.  
Uttarakhand Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.  
Mr. Hemant Singh  
Mr. Saahil Kaul  
Mr. Matrugupta Mishra  
Mr. Nimesh Jha

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Mr. Raunak Jain for R.1  
  
Mr. Pradeep Mishra  
Mr. Manoj Kr. Sharma for UPCL

**ORDER**

**IA NO. 121 OF 2017  
(Appl. for condonation of delay)**

There is 9 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. Buddy A. Ranganadhan appears on behalf of Respondent No.1 and Mr. Pradeep Misra appears on behalf of Respondent No.2

We have heard learned counsel for the parties and perused the explanation offered for the delay in filing the appeal. We find the

explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **17.04.2017.**

**( I. J. Kapoor )**  
**Technical Member**  
*ts/kt*

**( Justice Ranjana P. Desai )**  
**Chairperson**